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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 146 OF 1990 with M.A.118/93 & 119/93.
~~Ex.No.~~

DATE OF DECISION 6-4-1993.

<u>Shri Manjitsingh & Ors.</u>	Petitioner s
<u>Mr. B.B. Gogia,</u>	Advocate for the Petitioner(s)
Versus	
<u>Union of India & Ors.</u>	Respondents
<u>Mr. B.R. Kyada,</u>	Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr. V.Radhakrishnan, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

1. Shri Manjitsingh
Occupation: Railway Service,
"Sanjog' 6, Subhashnagar,
Near Amrapali Theatre,
Rajkot.
2. Shri Shivprakash Mali,
Occupation: Railway Service,
Control Office, Western Railway,
Mehsana.
3. Shri Rajendrakumar Sharma,
Occupation: Railway Service,
Control Office, Western Railway,
Rajkot.
4. Shri Kapilkumar Sharma,
Occupation: Railway Service,
Control Office, Western Railway,
Rajkot.

.... Applicants.

(Advocate: Mr. B.B.Gogia)

Versus.

1. Union of India,
Owning & Representing Western Railway,
Through: General Manager,
Western Railway, Churchgate,
Bombay - 20.
2. Divisional Railway Manager,
Western Railway,
Rajkot Division, Rajkot.
3. Virendrakumar Chhadha,
Control Office, Western Railway,
Mehsana.
4. Babulal P. Rawal,
Control Office, Western Railway,
Mehsana.
5. R.B. Pillai,
Control Office, Western Railway,
Rajkot.

..... Respondents.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A.No. 146 OF 1990
with
M.A.No. 118 OF 1993
&
M.A.No. 119 OF 1993

Date: 6-4-1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

The learned advocate Mr. B.B.Gogia for the
applicants has filed M.A. 118/93 and M.A. 119/93.

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These two M.As are filed by the applicants stating therein that they do not intend to proceed further in this matter. Hence the following order:

ORDER

M.A. 118/93 and M.A. 119/93 are allowed and O.A. 146/90 is dismissed for want of prosecution. O.A. and M.As disposed of. No order as to costs.



(V. Radhakrishnan)
Member (A)



(R.C. Bhatt)
Member (J)

vtc.